

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL DIARY NO.24245 OF 2024

TULIP HOTELS PRIVATE LIMITED

...Appellant(s)

Vs.

JC FLOWERS ASSET RECONSTRUCTIONS PVT.
LTD. & ANR.

...Respondent(s)

O R D E R

The learned senior counsel appearing for the appellant seeks permission to withdraw the appeal on the ground that the appellant wants to file appropriate proceedings before the National Company Law Appellate Tribunal, New Delhi on the ground that certain submissions made by the appellant have not been considered.

Accordingly, the Civil Appeal is disposed of as withdrawn.

.....J.
(ABHAY S.OKA)

.....J.
(AUGUSTINE GEORGE MASIH)

Signature Not Verified
Digitally signed by
Anita Malhotra
Date: 2024.08.07
18:23:35
Reason: 

NEW DELHI;
August 05, 2024.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 24245/2024

(Arising out of impugned final judgment and order dated 09-04-2024 in CAAT(I) No. 1146/2023 passed by the National Company Law Appellate Tribunal)

TULIP HOTELS PRIVATE LIMITED

Appellant(s)

VERSUS

JC FLOWERS ASSET RECONSTRUCTIONS PVT. LTD. & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.160545/2024-EX-PARTE STAY and IA No.160544/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 05-08-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s)

Mr. Gopal Jain, Sr. Adv.
Ms. Neeha Nagpal, Adv.
Mr. Malak Manish Bhatt, AOR
Ms. Aditi Srivastava, Adv.
Mr. Nikunj Mahajan, Adv.

For Respondent(s)

Mr. Krishnendu Dutta, Sr. Adv.
Mr. Abhishek Anand, Adv.
Mr. Karan Kohli, Adv.
Mr. Ishaan Dhingra, Adv.
Mr. Vishavjeet Chaudhary, Adv.
Ms. Pallavi Pratap, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Civil Appeal is disposed of as withdrawn in terms of the signed order.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

(Signed order is placed on the file.)